

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DECCAN BRAKES PRIVATE LIMITED**

## RELEVANT PARTICULARS

1.	Name of corporate debtor	DECCAN BRAKES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08-04-1991
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies - Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. U74999AP1991PTC012534
5.	Address of the registered office and principal office (if any) of corporate debtor	D. No. 36-37, Defence Colony, Sainikpuri, Secunderabad, Telengana.
6.	Insolvency commencement date in respect of corporate debtor	11.09.2019 being the date of Order (13.09.2019 certified copy received from NCLT Hyderabad,)
7.	Estimated date of closure of insolvency resolution process	08.03.2020 (180 days from the date of commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Chillale Rajesh</b> <b>IBBI/IPA-001/IP-P00699/2017-2018/11226</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008. Telengana. <b>email: <a href="mailto:chillalerajesh@yahoo.co.in">chillalerajesh@yahoo.co.in</a></b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008. Telengana. <b>email: <a href="mailto:chillalerajesh@yahoo.co.in">chillalerajesh@yahoo.co.in</a></b>
11.	Last date for submission of claims	27.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Website:</b> <b><a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a></b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Deccan Brakes Private Limited on **11.09.2019**. The creditors of Deccan Brakes Private Limited are hereby called upon to submit their claims with proof on or before **27.09.2019** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Date: 15.09.2019**  
**Place: Hyderabad**

**Rajesh Chillale**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP-P00699/2017-2018/11226**

